41

merit finance deserves the most serious consideration. Besides, the Trade and Development Board has been invited to create a special body within the machinery of UNCTAD in order to find practical solutions to the debt servicing problems. In the field of shipping and freights, the need for an unanimously acceptable code of conduct for Liner Conferences has been recognised and the General Assembly has been requested to convene as early as possible in 1973 a Conference of Plenipotentiaries for adoption of such a code. Agreement has also been reached at the Conference on special measures for the least developed among developing countries and the land-locked countries respectively. The Conference also endorsed a Comprehensive Work Programme on Transfer of Technology for improving the access of developing countries to technology and strengthening their scientific and technological infra-structure.

- (b) The Conference reaffirmed the target accepted by the developed market economy countries at the Second Session of the Conference, to provide annually to developing countries one per cent of their GNP as development assistance. The Third Session of the Conference called upon those developed countries which are unable to achieve this target by 1972 to endeavour to attain it without further delay and in any event not later than 1975.
- (c) While there was no resiling from past commitments there was great deal of hesitation on the part of the developed countries to undertake fresh obligations.]

IMPORTED GOODS ALLOTTED TO PARTIES IN HARYANA

* 1 I. SHRI BHAGWAT DAYAL : Will the Minister of FOREIGN TRADE be pleased to state the quantity and value of the goods imported through the State Trading Corporation or otherwise, and allotted to various parties

in Haryana State since 1968, indicating the names of the parties to whom the allotments were made?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): A statement is laid on the Table of the House.

STATEMENT

Separate statistics relating to quantity and value of goods imported through the State Trading Corporation or otherwise and allotted to various parties statewise are not maintained. However, particulars of all the licences and release orders issued to various parties by the Chief Controller of Imports & Exports are published in the "Weekly Bulletin of Industrial licences, Import licences and Export licences", copies of which are available in the Parliament Library. Information pertaining to release orders is being published in the Bulletin only from August, 1970.

फिल्म व्यापार

- *12. श्री ओइम प्रकाश त्यागी : क्या विदेश व्यापार मंत्री यह बताने की करेंगे कि:
- (क) गत पांच वर्षों में कितनी विदेशी फिल्में किन-किन देशों से आयात की गई और कितनी भारतीय फिल्में किन-किन देशों को निर्यात की गईं:
- (स) उपरोक्त अवधि में निर्यात तथा आयात की गई फिल्मों के संबंध में देश-बार व्यापार संतुलन क्या है ; और
- (ग) फिल्म निर्यात-व्यापार को अधिक लाभप्रद बनाने के लिए सरकार क्या कदम उठाए गए हैं?

FiLM TRADE

- *12. SHRI O. P TYAGI: Will the Minister of FOREIGN TRADE be pleased to state:
- (a) the number of foreign films imported and the number of Indian films exported country-wise during the last five years;